

FIR No. 114/19
PS RG

31.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 02.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

FIR No. 334/11
PS RG

31.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order dated 18.09.2019 be complied afresh for NDOH.

Be put up on 02.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 662/15
PS RG**

31.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 26.03.2021.

In the interest of justice, summons be issued to the accused for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 455/13
PS RG**

31.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

None for accused persons.

Proceedings against accused Krishnan already stands abated.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 02.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 523/18
PS RG**

31.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

LAC Sh. Sunny Garg for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE for NDOH.

Previous order be complied afresh for 02.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 513/20
PS RG**

31.08.2020

Hearing through VC

File taken up today as 30.08.2020 was holiday being Sunday.

Present : Ld. APP for the State(through VC).

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 14.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

FIR No.00376/2020
PS : Rajouri Garden
U/s 380/457/411/34 IPC
State Vs. Suraj @ Bhainga

31.08.2020

Application taken up today as 30.08.2020 was holiday being Sunday.

Present : Ld. APP for State.

HC Vinod, Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Akbar Rashid, Ld. counsel for accused.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Co-accused is stated to have already been granted bail. Charge-sheet has been already filed. Accused is stated to be in JC since 11.06.2020. Nothing is stated to have been recovered from the accused Suraj @ Bhainga. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

31.08.2020

Hearing through VC

File taken up today as 30.08.2020 was holiday being Sunday.

This is an application for releasing vehicle No. DL-1LAB-3779 on superdari.

Present : Ld. APP for the State(through VC).

Reader, Ahlmad, Naib Court and both the stenographers.

Ld. counsel Sh. Atul on behalf of the applicant.

All the above joined through Video Conferencing.

Report has been filed on behalf of IO. Same be taken on record. Heard.

Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-1LAB-3779** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

DD No.109 dated 27.08.2020
U/s 11 PAC Act
PS Rajouri Garden

31.08.2020

Hearing through VC

Present : Ld. APP for State.

HC Vinod, Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

None for accused.

The present Kalandra pertains to Prevention of Animal Cruelty Act. It is informed by Reader/Naib court that there is special Court for Prevention of Animal Cruelty Act.

In view of the above, let the present matter be put up before Ld. CMM, West for appropriate orders for 04.09.2020.

Ahlmad is directed to do the needful.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

Rohit Nanda Vs. The SHO & ors.

31.08.2020

Hearing through VC

Fresh complaint u/s 156(3) CrP.C received on the official E-mail ID of the court. It be checked and registered as per rules.

Present : Ld. APP for State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Saurav Sachdeva, Ld. counsel for complainant.

Complainant not present.

In view of the submissions and at request, be put up for appearance of complainant/consideration on 17.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

FIR No. 548/20
PS : Rajouri Garden
U/s: 25/54/59 Arms Act
St. Vs. Rahul @ Chhanga

31.08.2020

Hearing through VC

Application taken up today as 30.08.2020 was holiday being Sunday.

Present : Ld. APP for State.
Reader, Ahlmad, Naib Court and both the stenographers.
All the above joined through Video Conferencing.
Sh. Sushil Kumar Pandey alongwith Sh. Ravi Shuka, Ld. counsels for accused
Rahul Chhanga.

The present bail application under section 437 Cr.P.C. seeking regular bail has been filed on behalf of accused and it is submitted that he is in custody since 12.06.2020. It is further argued that accused has been falsely implicated in the present case. It is requested that accused be released on bail with further submission that chargesheet has been already filed.

The bail application has been opposed by the State and it is submitted that accused has committed serious offence which cannot be over looked.

Heard. Record perused.

There are serious allegation against the accused. Accused is stated to be a habitual offender having previous involvement in several cases of similar or graver nature which includes the case of attempt to Murder. Earlier the bail applications moved on behalf of accused are stated to have been dismissed on two occasions. Court has to strike a balance between the personal liberty of the accused and safety and security of public at large. Considering the facts and circumstances of the case, and the gravity of allegations, this court is not inclined to grant bail to accused. The bail application is hereby dismissed.

Bail application disposed of accordingly

Copy of order be given dasti.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 1045/18
PS RG**

Hearing through VC

31.08.2020

Statement of complainant/ owner of the stolen property Sh. Raman Kumar s/o Sh. Om Prakash r/o H. No. E-66, Street no.1, Pandav Nagar, Delhi-110091.

On S.A

I am the complainant in the present case. I have compromised the offence u/s 411 IPC with the accused without any compensation. I do not want to pursue further against the accused. My case may kindly be allowed to be compounded and disposed of as settled. I am making statement voluntarily and without any fear, force or misrepresentation.

RO & AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020

**FIR No. 1045/18
PS RG**

Hearing through VC

31.08.2020

File taken up today as 30.08.2020 was holiday being Sunday.

Present : Ld. APP for the state.

None for accused.

Complainant Raman Kumar, Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

At this stage, complainant submits that he is willing to compromise the matter without any compensation.

In view of the submissions the statement of complainant is recorded separately. Complainant has been identified by ASI Rajeev on behalf of IO.

Let the copy of the statement recorded through VC be sent to the complainant.

Complainant is directed to get the statement signed and submit its physical copy in the court with the Ahlmad/Reader well before first week of September or send the signed scanned copy of the statement on the court E-mail ID.

The matter shall be allowed to be compounded/disposed off only after receiving the signed statement of complainant qua the settlement.

Be put up for afore-mentioned purpose/further proceedings on 11.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
31.08.2020